

Form of Quarterly Return II
 [Reserve Bank of India (NBFC) Returns Specification, 1997]
**(To be submitted by Equipment leasing or hire purchase finance
 or loan or investment company)**

**Return of investments in approved securities held during the
 quarter ended March/June/September/December 199**

[Vide Section 45IB of the Reserve Bank of India Act, 1934]

1 Name of the Company _____

2. Company Code :

3. Full Address of the
Registered Office :

Phone No. _____ Fax No. _____

4. RBI Registration No., if any _____

5. Particulars of public deposits outstanding as at the close of business on the last working day of the relevant second preceding quarter i.e. quarter ended March/June/September/December 19...

[Please see Note (1) below]

(Amount in thousands of Rs.)

Item No.	Particulars	Item Code No.	Amount
(1)	(2)	(3)	(4)

(a) Public deposits received from
[Please see note (1) below]

(i) Shareholders by a public limited company 111

(ii) Other public deposits 112

(b) Money received by issue of non-convertible unsecured debentures/bonds 113
[see note (2) below]

(c) Total (a+b)	<u>100</u>	<u> </u>
6. Prescribed amount of liquid assets required to be maintained at _____ per cent of deposit liabilities at item 5(c) above	<u>120</u>	<u> </u>

(Details of approved securities and their market value as on the date of return to be given in a separate annexure)

7. Whether the company has maintained the required assets in unencumbered approved securities on a daily basis during the quarter [see note (1) below]

8. If not, please indicate the date-wise position of the shortfall during the quarter (a separate statement to be attached)

9. The reasons for the shortfall

10. Information regarding Regularisation of excess Deposits for compliance of Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998

- (i) Net owned fund (as per the last audited balance sheet of the company) -----
- (ii) Capital adequacy ratio (as per the last audited balance sheet of the company) -----
- (iii) Classification of the company i.e. equipment leasing/hire purchase finance/loan/ investment company -----
- (iv) Credit rating for fixed deposits of the company valid as

- on the date of the return -----
- (v) Public deposits outstanding
as at the close of business
on December 18, 1998 -----
- (vi) Quantum of excess public deposit
held, if any, by the company
as on December 18, 1998 -----
- (vii) Public Deposit outstanding
as on date of this return # -----
- (viii) Quantum of public deposits
permissible as per the
provisions of Non-Banking
Financial Companies
Acceptance of Public
Deposits (Reserve Bank)
Directions, 1998 as on date
of this return # -----
- (ix) Quantum of excess public
deposits remaining to be
regularised on the date of
this return # -----
- (x) Deposits accepted during the
quarter under reference -----
- (xi) Deposits renewed during the
quarter under reference -----
- (xii) Deposits matured but
remained unpaid/unrenewed
as on the date of this return # -----
- (xiii) Steps taken/being taken to
regularise the excess public
deposits within the time frame
permitted under the Directions
(A statement should be enclosed) -----

Date of return shall be reckoned with reference to the last working day of the quarter to which the return relates. “

We declare that the above information is true and correct.

Place

Date

Name and Signature of the
authorised official

Notes

1. For the purpose of this return, assets should be maintained on daily basis and should relate to the public deposit liabilities (including interest accrued thereon) as defined in paragraph 2(1)(xii) of the Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions 1998 as on the last working day of the second preceding quarter. For example, the liquid assets to be maintained on each day during the quarter ending 30th June 1998 (i.e. 1.4.1998 to 30.6.1998) should relate to the public deposit liabilities as at the close of business on the last working day of the quarter ended 31st December 1997.

2. The non-convertible unsecured debentures/bonds including interest accrued thereon should be included under this item.

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